

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 2

IA Nos. 1734/2023, 2761/2023
406/2024
In
CP (IB) No. 239/Chd/Hry/2021
(Admitted)

IN THE MATTER OF:

Reem Tanners Pvt. Ltd.

...Petitioner/ Operational Creditor

Vs.

Drish Shoes Ltd.

...Respondent/ Corporate Debtor

Under Section: 9, 30(6) & 60(5), IBC 2016

Order delivered on 18.04.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Applicant-RP in IA No. 1734/2023
And Respondent in IA No. 2761/2023

: Mr. Anand Chhibbar, Senior Advocate
Mr. Harsh Garg, Advocate
Mr. Utkarsh Khatana, Advocate
Mr. Ashwani Sharma, Advocate
Mr. Mohit Chawla, RP in person

For the S.R.A

:

Mr. Atul V. Sood, Advocate

For the Committee of Creditors

:

Mr. Vinesh Singla, Advocate

For the Applicant in IA No. 406/2024

:

Mr. Abhyendra Gupta, Advocate

For the Applicant in IA No. 2761/2023

:

Mr. Ankit Sharma, Advocate

ORDER

Order sheet has not been placed before us today. Let the explanation of the concerned dealing hand be sought by the Assistant Registrar and the same be put up before the HoD today itself.

IA No. 406/2024

Affidavit of service has been filed vide Diary No. 313/1 dated 28.02.2024. The same is taken on record. Reply has been filed on behalf of the RP vide Diary No. 313/2 dated 11.03.2024. The same is also taken on record. Let the matter be listed before the regular Bench on 09.05.2024 in supplementary list.

IA No. 1734/2023

Affidavit in compliance of orders dated 07.08.2023 and 24.08.2023 has been filed vide Diary No. 2482/2 dated 30.08.2023. The same is taken on record. Let the matter be listed before the regular Bench on 09.05.2024 in supplementary list.

IA No. 2761/2023

Let the matter be listed before the regular Bench on 09.05.2024 in supplementary list.

-sd-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM